

(b) if so, what are the reasons therefor;

(c) whether Government propose to bring uniformity among all cadres; and

(d) if not, what are the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (d) It is a fact that some of the regular programme staff members have been given notional promotion in pursuance of the judgement delivered by the Central Administrative Tribunal, Principal Bench, New Delhi in OA-663/86 filed M. P. VERMA and others wherein they were allowed the benefits of ad-hoc service for the purpose for seniority and promotion. The erstwhile production staff (staff artists) are not eligible for notional promotion. However, a number of persons belonging to the erstwhile production cadre have been given promotions in the regular programme cadre on quota basis in accordance with the Recruitment Rules notified on 23.10.1984.

Upgradation of State Highways into national highways in Assam

909. SHRI BHADRESWAR BURAGOHAIN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government of Assam have sent proposal for upgradation of State-Highways into National Highways;

(b) whether there is any proposal for upgradation of the historic DHODAR ALI into National Highway;

(c) if so, what are the details thereof; and

(d) whether it is likely to be upgraded during 1990-91.

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a) During the 7th

(1985-90) Plan, the Government of Assam sent the following proposals for declaration as new National Highways:—

(i) North-Salmara-Abhayapuri-Lengtisinga-Langli- Barpeta- Hajo-Amingaon;

(ii) Link road between Tezpur-Jamuguri; and

(iii) Manja - Diphu - Luming-Hafiong-Silchar Road.

(b) No, Sir.

(c) and (d) Does not arise.

Penalty on Japanese firm by Chairperson Nhava Sheva Port Trust

910. SHRI PRAMOD MAHAJAN:
SHRI KRISHAN LAL
SHARMA;

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Chairperson of the Nhava Sheva Port Trust, has imposed a penalty of several crores of rupees on a Japanese firm for violation of certain clauses of a contract; if so, what are the facts of the case and the relevant clauses of the contract which have been violated and how;

(b) whether it is a fact that Government has discussions with the Chairperson on waiving the penalty; and

(c) if so, the specific points so discussed and the outcome thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a) Liquidated damages to the extent of Rs. 1.08 crores were levied on the Japanese contractor by Jawaharlal Nehru Port Trust, because of delay in completion of the contract in accordance with Clause 47 of the General Conditions of